Divisions stituent were given option either :

- (i) to continue wherever they were working; or
- (ii) to seek transfer to any other Division or the Headquarters of the new Railway; or
- (iii) to seek transfer to the residual Central Railway or Southern Railway, as the case may be.

The non-gazetted staff of other Divisions of the Central and Southern Railways as well as of other zonal railways were also at the same time given the option to seek transfer to the South-Central Railway. There was, therefore, no reversal of any decision.

South Central Railway Zone

10008. SHRI MOHAMMED SHERIFF. Will the Minister of RAILWAYS be pleased to state :

(a) the total amounts allotted, projectwise upto the end of 1968-69 for the setting up of the South Central Railway Zone with Headquarters at Secunderabad ;

(b) the expenditure so far incurred, project-wise, on contruction of staff quarters, new administrative building and acquisition of land, and physical progress of each project made so far ; and

(c) the advantages envisaged in coming to the decision of setting up of this new Railway Zone ?

OF RAILWAYS THE MINISTER (SHRI C. M. POONACHA) :

(Rs. in crores)

| (a) | Construction of Quarters. | -Rs. | 2.52 |
|-----|---|------|------|
| | New Administrative Building and other office accommoda- | | |
| | tion. | —Rs. | 1.24 |
| | Land acquisition. | Rs. | 0.10 |
| | Total : | Rs. | 3.86 |

MAY 7, 1968

(b) Expenditure so far incurred : Construction of staff quarters. -Rs. 2.39 New Administrative Building and other office accommodation. -Rs. 0.78 Land acquisition. -Rs. 007 ____ Total : Rs. 3.24 Physical Progress of each Project : Construction of quarters. 98% New Administrative Building and other office accommodation.

(c) The South Central Railway has been carved out of the erstwhile Central and Southern Railways where the workload was heavy, in the interest of operational administrative efficiency.

Land acquisition.

Underground water Survey in Srikakulam District

10099. SHRI K. NARAYANA RAO : Will the Minister of STEEL, MINES AND METALS be pleased to state :

(a) whether it is a fact that an underground water survey was conducted recently in Srikakulam District, Andhra Pradesh ;

(b) if so, whether any report had been submitted to Government ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI) : (a) to (c). Yes. Sir. The survey carried out by the Geological Survey of India has revealed that digging of large diameter open wells and filter point wells in Amudalavalsa and Salur, moderately yielding borewells in Uddanam and large open wells in Chipurapalli areas is possible.

Steel Furniture

10010. SHRI K. NARAYANA RAO : Will the Minister of STEEL, MINES AND METALS be pleased to state :

(e) whether it is a fact that steel required for the manufacture of steel furniture

43%

75%

THE MINISTER OF COMMERCE DINESH SINGH) : (SHRI (a) The current import policy only gives an edge in favour of export production. Industrial units both in the large and small sector whose export performance during 1967-68 has been 10% or more of their production, will receive preferential treatment in the matter of sources of supply and facilities of expansion of production capacity, as compared to other units. In the case of certain specified priority industries which fail to achieve even a minimum export performance of 5 % of their production during 1967-68 will be liable to cuts in their import entitlements. They will also not be eligible for facilities for importing from sources of their choice and for expansion of their production capacity.

(b) and (c). It is too early to assess the impact of the new import policy.

मेहसी में साल्टटपैट्रे तेल बोधक कारखाना

*1689. भी क॰ मि॰ मधुकर : क्या भौछोगिक विकास तथा समवाय-कार्य मंत्री यह बताने की इत्या करेंगे कि :

(क) जिला चम्पारन के मेहसी स्थान में साल्टपैंट्रर तेल शोधक कारखाने में कितने समय से केन्द्रीय सरकार के नियंत्ररण में तथा केन्द्रीय सहायता से कार्यहो रहा है;

(स) यदि हां, तो उक्त तेल शोधक कारखाने ने क्या प्रगति की है;

(ग) क्या उक्त तेल घोषक कारखाना लाभ में चल रहा है ;

(घ) यदि हां, उसकी मुख्य बातें क्या हैं; भौर

(ङ) यदि नहीं, तो इसकी समस्यामों के बारे में तथा इसको घाटे पर कार्य करने से बचाने के लिए सरकार का विचार क्या कार्य-वाही करने का है ?

ग्नौग्नोगिक विकास तथा समवाय-कार्य संत्री (भी फसरुद्दीन सली प्रहमद): (क) से (ड). जानकारी इकट्ठी की जा रही है प्रौर वह सभा-पटल पर रस दी जायेगी।

I.S.I. Standards for Cosmetics

*1690. SHRI RABI RAY: Will the Minister of INDUSTRIAL DEVELOP-MENT AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the Indian Standards Institution has faid down standards for cosmetics;

(b) if so, what are those standards ;

(c) whether in view of the fact that most of these products are not of the optimum standards and these substandard varieties come out of non-organized sector of cosmetic industry, the steps which Government propose to take to remedy the situation; and

(d) whether Government propose to incorporate the specifications in the Drugs and Cosmetics Act, 1964 and if so, the main features thereof?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) to (d). A statement is laid on the Table of the House. [Placed in Library. See No. LT-1206/68]

Exports of Tool and Alloy Steel Scrap

*1691. SHRI NARDEO SNATAK : Will the Minister of STEEL, MINES AND METALS be pleased to state :

(a) whether it is a fact that the Metal Scrap Trade Corporation Ltd. contrary to the information it put out stating that export of tool and alloy steel scraps and stainless steel scrap would be allowed for export till June, 1968 has not allowed the scrap merchants to export these scraps, but have again asked them to offer the same to the Hindustan Steel Limited;

(b) whether it is also a fact that the Hindustan Steel Limited have quoted terms, such as, that the scrap merchants should agree to wait for payment against the scrap till the same is melted at the Steel Project's convenience and made into ingots; and

(c) if so, the steps Government propose to take to see that the Hindustan Steel Limited do not cause undue hardship to scrap merchants?